

श्री झरल बिहारी बाबूदेवी : (स्वातियर) :  
मध्यम महोदय, मेरा निवेदन है कि एवरो पर झाज जो चर्चा रख रहे हैं वह जांच से पहले रखी जाये जिससे मंत्री महोदय को फसला लेने में सदन के बिचारों से भी लाभ हो सके । एवरो के बारे में हम लोगों ने भी प्रस्ताव दे रखा है ।

MR. SPEAKER : I will look into this.

SHRI G. VISWANATHAN (Wandiwash) : That day it was almost a farewell function. Now, Sir, you have to take back whatever you said.

SHRI PILOO MODY (Godhra) : You must expunge your own remarks.

MR. SPEAKER : I said that day "unless the Prime Minister decides about it otherwise."

SHRI H. N. MUKERJEE (Calcutta—North-East) : That is exactly where the procedural point comes in. Quite apart from our personal liking for the Minister, the procedural aspect of the matter continues to irritate and puzzle many of us. You permitted a statement to be made the other day which was, obviously, premature. Obviously, the Prime Minister had either not communicated her refusal to accept his resignation, or had spoken to him in a very confusing manner. Last time we had already wasted the time of the House, every second of which is paid for by the people of this country, and that is why procedure becomes important. We are all fond of Dr. Karan Singh. Personally speaking, perhaps I am fond of him more than most of the members of this House. But, in so far as the procedure is concerned, I am deeply disturbed to find that the Prime Minister's allergy to have her presence in this House leads perhaps to all kinds of things coming up, leading to the waste of time of this House. We are wasting the time of this House with impunity.

SHRI PILOO MODY : Naturally, being a woman, she had second thoughts this time.

SHRI SHYAMNANDAN MISHRA : (Begusarai) : May I raise another point of procedure? Would it now be the normal practice in this House that when the resignation of a Minister is in the process of consideration, the Minister would come forward and make a statement in the House? Sir, you would remember that the statement of the Minister had an extremely confusing effect on the minds of most of the members present, and the Minister would not have come forward with that statement unless the Prime Minister had given an inkling of her mind that she was going to accept that resignation. That was the impression that we got.

12.45 hrs.

SUPPLEMENTARY DEMANDS FOR:  
GRANTS (GENERAL), 1972-73  
—contd.

MR. SPEAKER : Shri K.R. Ganesh to continue his reply.

SHRI S. M. BANERJEE (Kanpur) : May I make a submission, Sir? There is a news-item that has appeared in *Patriot*—I quote :

"Rotten milk powder, ghee from W.F.P. sold to the poor."

I have also given a Call Attention Notice on it. Because it comes under the Supplementary Demand for Grant relating to the Ministry of Agriculture, you may kindly allow me to make a submission and the Minister may reply to it. I will take only a minute.

MR. SPEAKER : The Minister is already replying to the debate.

SHRI S. M. BANERJEE : Suppose I interrupt him. This is a very important matter.

MR. SPEAKER : When the Minister is already replying to the debate, how can you make up another speech in between?

SHRI S.M. BANERJEE : Not a speech, only a submission.

श्री कदम विहारी बाजपेयी (स्वालयर) :  
श्री महीदय के बोलने के बाद बैनर्जी साहब  
सवाल कर सकते हैं और वह जवाब दे सकते  
हैं ।

SHRI S.M. BANERJEE : This is a  
very serious thing that has come out in the  
papers. It is a shame! (*Interruption*)

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI K.R.  
GANESH) : Mr. Speaker, Sir, I am thankful  
to the hon. Members who have participated in  
the debate on the Supplementary Demands.

This is a third and last batch of Supple-  
mentary Demands presented during the  
current financial year. The high-light of  
these Supplementary Demands which have  
been debated is that a substantial allotment  
has been made for Defence Services, for  
giving grant-in-aid to States, for giving  
loan assistance to States and for giving assis-  
tance to Bangladesh. Apart from the  
additional demands of interest on debt and  
other charges, there has been a substantial  
increase in the share of States from the  
Union Excise duties. The demands are also  
characterised by payment of increased subsidy  
to Food Corporation of India, additional ex-  
penditure for the purchase of fertilisers  
and also for equity capital of Neyveli Lignite  
Corporation, for expenditure on non-coking  
coal mines and the Fertiliser Corpora-  
tion of India.

There are two or three specific points  
which the hon. Members have raised and  
which require some reply. Shri S.M.  
Banerjee raised a question about the Im-  
plementation Cell to consider the Report  
of the Pay Commission. As he is aware,  
like the Last Pay Commission, the Im-  
plementation Cell is being set up in the  
Ministry of Finance. It is this Cell which will  
process the Report of the Pay Commission  
as expeditiously as possible. As far as the  
personnel of the Cell is concerned, it will  
be headed by an Additional Secretary and  
the proposals in this regard, for having  
the necessary personnel, have already been  
processed and sent to the Appointment  
Committee of the Cabinet.

SHRI S. M. BANERJEE : Is the  
Member-Secretary of the Pay Commission  
there?

SHRI K.R. GANESH : He is not going  
to head the Cell. Although I do not agree  
with the criticism that the hon. Member has  
made about the Member-Secretary, for the  
purpose of propriety, it will be headed  
by another officer, not by the Member-  
Secretary.

As far as the question of diffusion of press  
ownership is concerned, this question is  
engaging the attention of the Government. It  
is being examined in the light of the Supreme  
Court judgement on the earlier newsprint  
policy for 1972-73. It is engaging the  
attention of the Government at the highest  
level.

SHRI S. M. BANERJEE : Will you  
consider the question of pensioners?

SHRI K.R. GANESH : As regards  
pensioners, I have answered it a number  
of times. The question of pensioners will  
be dealt with when the Government has taken  
a decision on the question of emoluments  
and pensionary benefits to retiring Govern-  
ment employees. On the basis of that, the  
question of pensioners will be decided on  
merits.

With these few words, I commend these  
Demands for the acceptance of the House.

SHRI S.M. BANERJEE : This is a  
very important matter, Sir. I would, with  
your permission, invite his kind attention  
to the Press news in *Patriot* dated March 18,  
1973 :

"Rotton Milk Powder, ghee from  
WFP sold to the poor.

"Several thousand tonnes of skimmed  
milk powder and butter oil (ghee)  
labelled 'buyers beware' and  
'unfit for human consumption'  
were permitted by the Ministry of  
Agriculture to be sold among the  
section of people who are described  
as 'vulnerable', according to reliable  
source.

[Shri. S. M. Banerjee]

"The 'damaged' milk powder and butter oil were received by the Agriculture Ministry under the World Food Programme (WFP) plan operation project No. 618, the sources revealed.

"This consignment was so bad that it was giving an offensive odour and could not be utilised in milk processing by the Delhi Milk Scheme and other plants in three other metropolitan cities—Bombay, Calcutta and Madras.

"Therefore, the source pointed out, these articles were sold among the illiterates with the Agriculture Ministry's permission.

"The first consignment consisting of about 5,000 tonnes of milk powder and about 800 tonnes of butter oil was sold in bustees in the 'Rajasthan Canal Project'."

I would request the hon. Minister to tell us if he has any information on this. If he has no information, will the hon. Minister, Prof. Sher Singh, reply to this? This is a revealing news. Poor illiterates have been supplied these things.

SHRI K.R. GANESH : At the moment, I have no information on what the hon. Member has raised. My senior colleague is also here. He has also heard what the hon. Member has said. We will communicate.

SHRI S.M. BANERJEE : Will he make a statement?

MR. SPEAKER : You go to the extreme of getting commitments everywhere.

SHRI S.M. BANERJEE : What about those poor people, Sir?

MR. SPEAKER : That is why, I allowed it to be raised.

The question is :

"That the respective supplementary sums not exceeding the amounts shown in the third column of the order paper.....

SHRI P.G. MAVALANKAR (Ahmedabad) : On a point of order. Before you put the motion to the vote, may I submit that the House is not duly constituted? I want to suggest further that between 1:00 and 2:00 p.m. ...

MR. SPEAKER : The number is being counted.

SHRI P.G. MAVALANKAR : The House is not duly constituted.

I can understand if there is no quorum between 1:00 and 2:00 p.m., during lunch hour, and after 6:00 p.m. ...

MR. SPEAKER : You know what we have settled. Do not be very hasty in your observations.

SHRI P.G. MAVALANKAR : When they are having large sums vote, it is one obligation of the ruling Party to see to it that the House is duly constituted.

MR. SPEAKER : I know you are a very alert Member. I appreciate it and I am very happy about it. But, after all, we have such an understanding in the House, but if you do not want to follow it, I, as Speaker, have no alternative. (Interruptions) If there is no lunch hour, that does not mean that the lunch hour is suspended. It is only when we suspend the lunch-hour. ...

SHRI P.G. MAVALANKAR : This is before lunch. But the House must be constituted correctly all the time.

MR. SPEAKER : In spite of that, when the whole House decides and the BAC has already agreed to it, we take it as a continuing sitting.

Any way, I am ringing the bell. ...

Now, the House is duly—I won't use the word 'constituted'—the quorum is there.

The question is :

"That the respective Supplementary sums not exceeding the amounts shown in the third column of the order paper be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973

in respect of the following demands entered the second column thereof—

Demand Nos. 1 to 5, 7, 10, 11, 14, 18, 20, 22, 27, 29, 31, 33, 34, 37, 38, 40, 41, 45 to 48, 57, 64, 66, 70, 73, 75, 76, 82, 83, 85, 89, 90, 95, 95, 99, 104, 105, 113, to 116, 118, 120, 125, 126, 129, 132, 133 and 136."

*The motion was adopted.*

[*The Motions for Supplementary Demands for Grants which were adopted by the Lok Sabha, are reproduced below—Ed.*]

DEMAND NO. 1—MINISTRY OF DEFENCE

"That a Supplementary sum not exceeding Rs. 5,49,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Ministry of Defence'."

DEMAND NO. 2—DEFENCE SERVICES, EFFECTIVE—ARMY

"That a Supplementary sum not exceeding Rs. 1,53,65,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Defence Services, Effective—Army'."

DEMAND NO. 3—DEFENCE SERVICES, EFFECTIVE—NAVY

"That a Supplementary sum not exceeding Rs. 4,11,50,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Defence Services, Effective—Navy'."

DEMAND NO. 4—DEFENCE SERVICES, EFFECTIVE—AIR FORCE

"That a Supplementary sum not exceeding Rs. 27,71,20,000 be granted to the President to defray the charges which will come in course of payment during the year ending,

the 31st day of March, 1973, in respect of 'Defence Services, Effective—Air Force'."

DEMAND NO. 5—DEFENCE SERVICES, NON-EFFECTIVE

"That a Supplementary sum not exceeding Rs. 3,00,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Defence Services, Non-Effective'."

DEMAND NO. 7—EDUCATION

"That a Supplementary sum not exceeding Rs. 5,26,50,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Education'."

DEMAND NO. 10—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF EXTERNAL AFFAIRS

"That a Supplementary sum not exceeding Rs. 80,00,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Other Revenue Expenditure of the Ministry of External Affairs'."

DEMAND NO. 11—MINISTRY OF FINANCE

"That a Supplementary sum not exceeding Rs. 47,78,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Ministry of Finance'."

DEMAND NO. 14—TAXES ON INCOME INCLUDING CORPORATION TAX, ETC.

"That a Supplementary sum not exceeding Rs. 1,30,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Taxes on income including Corporation Tax, etc.'"

**DEMAND NO. 18—MINT**

“That a Supplementary sum not exceeding Rs. 13,38,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of ‘Mint’.”

**DEMAND NO. 20—OPIUM FACTORIES AND ALKALOID WORKS**

“That a Supplementary sum not exceeding Rs. 1,42,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of Opium Factories and Alkaloid Works.”

**DEMAND NO. 22—GRANTS-IN-AID TO STATE AND UNION TERRITORY GOVERNMENTS**

“That a Supplementary sum not exceeding Rs. 1,05,00,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of ‘Grants-in-aid to State and Union Territory Governments.’”

**DEMAND NO. 27—PAYMENTS TO THE INDIAN COUNCIL OF AGRICULTURAL RESEARCH**

“That a Supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of ‘Payment to the Indian Council of Agricultural Research.’”

**DEMAND NO. 29—DEPARTMENT OF FOOD**

“That a Supplementary sum not exceeding Rs. 16,21,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of ‘Department of Food.’”

**DEMAND NO. 31—DEPARTMENT OF CO-OPERATION**

“That a Supplementary sum not exceeding Rs. 93,78,000 be granted to the President to defray the charges which will come in course of payment during the

year ending the 31st day of March, 1973, in respect of ‘Department of Co-operation.’”

**DEMAND NO. 33—FOREIGN TRADE**

“That a Supplementary sum not exceeding Rs. 6,83,13,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of ‘Foreign Trade.’”

**DEMAND NO. 34—EXPORT-ORIENTED INDUSTRIES.**

“That a Supplementary sum not exceeding Rs. 30,76,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of ‘Export-Oriented Industries.’”

**DEMAND NO. 37—MINISTRY OF HOME AFFAIRS**

“That a Supplementary sum not exceeding Rs. 88,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of ‘Ministry of Home Affairs.’”

**DEMAND NO. 38—CABINET**

“That a Supplementary sum not exceeding Rs. 14,21,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of ‘Cabinet.’”

**DEMAND NO. 40—POLICE**

“That a Supplementary sum not exceeding Rs. 10,23,28,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of ‘Police.’”

**DEMAND NO. 41—CENSUS**

“That a Supplementary sum not exceeding Rs. 19,15,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of ‘Census.’”

DEMAND NO. 45—DELHI

"That a Supplementary sum not exceeding Rs. 4,94,86,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Delhi'."

DEMAND NO. 46—CHANDIGARH

"That a Supplementary sum not exceeding Rs. 1,82,89,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Chandigarh'."

DEMAND NO. 47—ANDAMAN AND NICOBAR ISLANDS

"That a Supplementary sum not exceeding Rs. 1,47,55,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Andaman and Nicobar Islands'."

DEMAND NO. 48—ARUNACHAL PRADESH

"That a Supplementary sum not exceeding Rs. 2,15,87,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Arunachal Pradesh'."

DEMAND NO. 57—INFORMATION AND PUBLICITY

"That a Supplementary sum not exceeding Rs. 56,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Information and Publicity'."

DEMAND NO. 64—MINISTRY OF LAW AND JUSTICE

"That a Supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will

come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Ministry of Law and Justice'."

DEMAND NO. 66—MINISTRY OF PETROLEUM AND CHEMICALS

"That a Supplementary sum not exceeding Rs. 2,53,92,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Ministry of Petroleum and Chemicals'."

DEMAND NO. 70—ROADS

"That a Supplementary sum not exceeding Rs. 2,39,44,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Roads'."

DEMAND NO. 73—PORTS

"That a Supplementary sum not exceeding Rs. 2,81,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Ports'."

DEMAND NO. 75—DEPARTMENTAL OF STEEL

"That a Supplementary sum not exceeding Rs. 7,35,73,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of Department of Steel."

DEMAND NO. 76—DEPARTMENT OF MINES

"That a Supplementary sum not exceeding Rs. 8,57,41,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973 in respect of 'Department of Mines'."

DEMAND NO. 82—MINISTRY OF WORKS AND HOUSING

"That a Supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in

course of payment during the year ending the 31st day of March, 1973, in respect of 'Ministry of Works and Housing'."

**DEMAND NO. 83—PUBLIC WORKS**

"That a Supplementary sum not exceeding Rs. 14,38,20,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Public Works'."

**DEMAND NO. 86—ATOMIC ENERGY RESEARCH AND NUCLEAR POWER SCHEMES**

"That a Supplementary sum not exceeding Rs. 2,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Atomic Energy Research and Nuclear Power Schemes'."

**DEMAND NO. 89—POSTS AND TELEGRAPHS WORKING EXPENSES**

"That a Supplementary sum not exceeding Rs. 2,86,87,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Posts and Telegraphs Working Expenses'."

**DEMAND NO. 90—POSTS AND TELEGRAPHS DIVIDEND TO GENERAL REVENUES, APPROPRIATIONS TO RESERVE FUNDS AND REPAYMENT OF LOANS FROM GENERAL REVENUES**

"That a Supplementary sum not exceeding Rs. 12,08,67,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of posts and Telegraphs Dividend to General Revenues, Appropriations to Reserve Funds and Repayment of Loans from General Revenues'."

**DEMAND NO. 95—DEPARTMENT OF PARLIAMENTARY AFFAIRS**

"That a Supplementary sum not exceeding Rs. 90,000 be granted to the President to defray the charges which will come in

course of payment during the year ending the 31st day of March, 1973, in respect of 'Department of Parliamentary Affairs'."

**DEMAND NO. 96—DEPARTMENT OF SCIENCE AND TECHNOLOGY**

"That a Supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Department of Science and Technology'."

**DEMAND NO. 99—DEPARTMENT OF SUPPLY**

"That a Supplementary sum not exceeding Rs. 2,97,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Department of Supply'."

**DEMAND NO.—104—DEFENCE CAPITAL OUTLAY.**

"That a Supplementary sum not exceeding Rs. 5,92,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Defence Capital Outlay'."

**DEMAND NO. 105—OTHER CAPITAL OUTLAY OF THE MINISTRY OF DEFENCE**

"That a Supplementary sum not exceeding Rs. 15,30,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Other Capital Outlay of the Ministry of Defence'."

**DEMAND NO. 113—LOANS AND ADVANCES BY THE CENTRAL GOVERNMENT**

"That a Supplementary sum not exceeding Rs. 15,55,07,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Loans and Advances by the Central Government'."

**DEMAND NO. 114.—PURCHASE OF FOOD  
GRAINS AND FERTILIZERS**

“That a Supplementary sum not exceeding Rs. 67,55,17,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of ‘Purchase of Foodgrains and Fertilizers.’”

**DEMAND NO. 115.—OTHER CAPITAL OUTLAY  
OF THE MINISTRY OF AGRICULTURE**

“That a supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of ‘Other Capital Outlay of the Ministry of Agriculture.’”

**DEMAND NO. 116.—CAPITAL OUTLAY OF THE  
MINISTRY OF FOREIGN TRADE**

“That a Supplementary sum not exceeding Rs. 11,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of ‘Capital Outlay of the Ministry of Foreign Trade.’”

**DEMAND NO. 118.—CAPITAL OUTLAY IN  
UNION TERRITORIES.**

“That a Supplementary sum not exceeding Rs. 41,45,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of ‘Capital Outlay in Union Territories.’”

**DEMAND NO. 120.—CAPITAL OUTLAY OF THE  
MINISTRY OF INDUSTRIAL DEVELOP-  
MENT.**

“That a Supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of ‘Capital Outlay of the Ministry of Industrial Development.’”

**DEMAND NO. 125.—CAPITAL OUTLAY OF  
THE MINISTRY OF PETROLEUM AND  
CHEMICALS**

“That a Supplementary sum not exceeding Rs. 21,99,89,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of ‘Capital Outlay of the Ministry of Petroleum and Chemicals.’”

**DEMAND NO. 126.—CAPITAL OUTLAY ON  
ROADS**

“That a Supplementary sum not exceeding Rs. 7,48,90,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of ‘Capital Outlay on Roads.’”

**DEMAND NO. 129.—OTHER CAPITAL OUTLAY  
OF THE MINISTRY OF STEEL AND  
MINES.**

“That a Supplementary sum not exceeding Rs. 36,97,01,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of ‘Other Capital Outlay of the Ministry of Steel and Mines.’”

**DEMAND NO. 132.—CAPITAL OUTLAY ON  
PUBLIC WORKS.**

“That a Supplementary sum not exceeding Rs. 3,00,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of ‘Capital Outlay on Public Works.’”

**DEMAND NO. 133.—DELHI CAPITAL OUTLAY**

“That a Supplementary sum not exceeding Rs. 45,70,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of ‘Delhi Capital Outlay.’”



DEMAND NO. 136.—CAPITAL OUTLAY ON POSTS AND TELEGRAPHS (NOT MET FROM REVENUE).

“That a Supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of ‘Capital Outlay on Posts and Telegraphs (Not met from Revenue).’”

12.58 hr.

APPROPRIATION BILL\*, 1973

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K.R. GANESH): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1972-73.

MR. SPEAKER: The question is:

“That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1972-73.”

*The motion was adopted.*

SHRI K.R. GANESH: I introduce† the Bill.

I beg to move‡:

“That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1972-73, be taken into consideration.”

MR. SPEAKER: The question is:

“That the Bill to authorise payment and appropriation of certain further sums from

and out of the Consolidated Fund of India for the services of the financial year 1972-73, be taken into consideration.”

*The motion was adopted.*

MR. SPEAKER: The question is:

“That clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill.”

*The motion was adopted.*

*Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRI K.R. GANESH: Sir, I move:

“That the Bill be passed.”

MR. SPEAKER: The question is:

“That the Bill be passed.”

*The motion was adopted.*

13 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (RAILWAYS)\*, 1972-73

MR. SPEAKER: We shall now take up the Supplementary Demands for Grants (Railways) for 1972-73.

DEMAND NO. 1.—RAILWAY BOARD

MR. SPEAKER: Motion moved:

“That a Supplementary sum not exceeding Rs. 3,61,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of ‘Railway Board’.”

DEMAND NO. 4.—WORKING EXPENSES—ADMINISTRATION

MR. SPEAKER: Motion moved:

“That a Supplementary sum not exceeding Rs. 1,80,56,000 be granted to the

\*Published in Gazette of India Extraordinary Part II, section 2, dated 20-3-73.

†Introduced/Moved with the recommendation of the President.

‡Moved with the recommendation of the President.